

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UN-STARRED QUESTION NO. 201

TO BE ANSWERED ON FEBRUARY 24, 2016

CORPORATE BOXES IN FIROZSHAH KOTLA

No.201 SH. KIRTI AZAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether to DDCA had got permission from the Ministry to set up corporate boxes in Firozshah Kotla Cricket ground and if so, the details thereof; and

(b) whether it can be used commercially as per MOU and the percentage of amount of profit given to the Ministry out of amount received from corporate boxes and by organizing IPL matches?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN
DEVELOPMENT

(SHRI BABUL SUPRIYO)

- a) : No, Madam. The Ministry of Urban Development has given no permission to Delhi and District Cricket Association (DDCA) to set up corporate boxes in Firozshah Kotla cricket ground.
- b) : The Ministry has agreed to treat the area earmarked for corporate boxes as advance sale of tickets and for no other commercial activity. As per the terms and conditions of allotment dated 10th July, 2002, the Government gets annual license fee for the area allotted to DDCA. No share of revenue from IPL matches is received by the Government.
